

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

I.A. No. 165 of 2011 in
DFR No. 925 of 2011

Dated : 2nd August, 2011

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. V.J. Talwar, Technical Member

M.P. Power Generating Company Limited ... Appellant(s)

Versus

M.P.E.R.C. & Ors. ... Respondent(s)

Counsel for the Appellant (s) : Mr. M.G. Ramachandran
Ms. Swapna Seshadri
Ms. Sneha Venkataramani

ORDER

I.A. No. 165 of 2011
(Condonation of delay)

It is submitted that the Respondents have not been served. The learned counsel for the Appellant seeks some more time to serve notice on the Respondents. Accordingly, time is granted. Dasti service is permitted

Post the matter on 19th August, 2011. .

(V.J. Talwar)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

vs/ak